

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

Petition No.398/TT/2014

Date: 8.2.2016

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: - Determination of transmission tariff for tariff period 2014-19 of **Asset-I:** 220 kV D/C Mariana (New)-Mokokchung (POWERGRID) Transmission line along with associated bays at Mariana and Mokokchung (POWERGRID) Substations, **Asset-II:** 132 kV D/C Mokokchung (POWERGRID)-Mokokchung (Nagaland) Transmission line along with associated bays, 7x10 MVA, 220/132 kV ICT-I & II and 220 kV & 132 kV GIS bays at Mokokchung (POWERGRID) S/S and **Asset-III:** 400 kV D/C Silchar-Imphal Transmission line along with associated bays at Silchar and Imphal Substations under "Transmission system associated with Pallatana GBPP and Bongaigaon TPS".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2016:-

- a. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
  - b. Colour SLD clearly identifying the asset covered in the instant petition along with the upstream and downstream system for all the assets.
  - c. Submit the Asset wise details of actual IDC and IEDC on cash basis upto Scheduled COD and from scheduled COD to actual COD.
2. In case, the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,  
Sd/-  
(V. Sreenivas)  
Deputy Chief (Legal)